

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(30)

CP 264/2002 in
OA 2110/2000

New Delhi this the 23rd day of September, 2002

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K.Majotra, Member (A)

Shri B.M.Bhardwaj,
Youth Officer, NSS Regional
Centre, New Delhi
15/11, Jam Nagar House,
New Delhi-11000

..Petitioner

(By Advocate Shri N.L.Bareja,
learned counsel through
proxy counsel Sh.Yogesh Sharma)

VERSUS

1. Shri S.S.Sharma,
Secretary,
Ministry of Youth Affairs and
Sports,Shastri Bhawan, N/Delhi.

2. Shri A.K.Agarwal,
Secretary,
Dept.t.of Personnel & Training
North Block, New Delhi.

3. Shri S.S.Kain,
Asstt.Programme Advisor,
Regional Centre NSS, 15/11,
Jam Nagar House, New Delhi

..Respondents

(By Advocae Shri M.M.Sundan)

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Shri M.M.Sudan, learned senior counsel for the
respondents has submitted an order of the Delhi High Court
dated 16.8.2002, in which it has been observed that the
Office Memo.dated 11.8.1994 was not brought to the notice of
the Tribunal while passing the order dated 14.12.2001 in OA
2110/2000, copy placed on record. In the circumstances, the
Hon'ble Delhi High Court has stated that the remedy of the
Petitioners (UOI) would be to move the Tribunal for review
of the order.

YB:

(31)

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2. In view of the above order of the Delhi High Court dated 16.8.2002, CP is not maintainable and is accordingly dismissed.

V.K.Majotra
(V.K.Majotra)
Member (A)

Lakshmi Swaminathan
(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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